

BUSINESS ADVISORY COMMITTEE
(Tenth Lok Sabha)

SIXTH REPORT
(Presented on 13-9-1991)

The Business Advisory Committee held a sitting on Friday, the 13th September, 1991.

2. The Committee recommend that in order to provide sufficient time for completion of urgent items of business, the House may also sit on Tuesday, the 17th September, 1991.

3. The Committee also recommend that the items of business during the remaining part of the current session may be taken up in the following order on the dates indicated against each:—

13-9-1991 (Friday)

The Finance (No. 2) Bill, 1991.

General Discussion to be concluded by sitting late and the Finance Minister may reply on 14-9-1991

14-9-1991 (Saturday)

(1) The Finance (No. 2) Bill, 1991.

The Minister of Finance to reply to the discussion immediately on commencement of sitting and Bill passed by 1 P.M.

(2) Further Discussion on BCCI affairs.

Discussion may conclude by 4 P.M.

(3) General discussion on the Budget for the state of Jammu & Kashmir, 1991-92.

(4) Discussion and Voting on the Demands for Grants in respect of Budget for the State of Jammu & Kashmir for 1991-92.

May be discussed together and connected J & K Appropriation (No. 3) Bill, 1991 passed by 5.30 P.M.

(5) The Voluntary Deposits (Immunities and Exemptions) Bill, 1991.
(Consideration and passing)

May be passed by sitting late, if necessary.

16-9-1991 (Monday)

(6) The Cancellation of General Elections in Punjab Bill, 1991.
(Consideration and passing)

(7) General discussion on the Budget for the state of Punjab, 1991-92.

(8) Submission to the Vote of the House of Demands on Account in respect of Punjab for 1991-92.

May be discussed together and the connected Punjab Appropriation (Vote on Account) No. 2 Bill, 1991 passed by 3.30 P.M.

(9) Government Motion regarding International Situation.

Members may speak and discussion completed and Minister may reply on 17-9-1991.

17-9-1991 (Tuesday)

(10) Government Motion regarding International Situation.

Minister may reply immediately on commencement of the sitting.

- (11) The following Bills may be taken up for consideration and passing:—
- (a) The Code of Criminal Procedure (Amendment) Bill, 1991, as passed by Rajya Sabha.
 - (b) The Wild Life (Protection) Amendment Bill, 1991, as passed by Rajya Sabha.
 - (c) The Electricity Laws (Amendment) Bill, 1991.
- (12) Discussion under Rule 193 regarding problems of women.

NEW DELHI;
September 13, 1991

Bhadra 22, 1913 (Saka)

SHIVRAJ V. PATIL,
Chairman
Business Advisory Committee.